

LOK SABHA DEBATES

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LOK SABHA

Thursday, July 13, 1967/Asadha 22,
1889 (Saka)

The Lok Sabha met at Eleven of the
Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Mr. Speaker: The House will now
take up questions. Question No. 1111.
Shri Madhu Limaye.

Road Rollers

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- *1111. Shri Madhu Limaye:
Shri Indrajit Gupta:
Dr. Ram Manohar Lohia:
Shri S. M. Banerjee:
Shri George Fernandes:
Shri Kameshwar Singh:
Shri A. Sreedharan:
Shri S. M. Joshi:
Shri P. M. Sayeed:
Shri Sequelra:
Shri Nitiraj Singh Chaudhary:
Shri Kashi Nath Pandey:

Will the Minister of Works, Housing
and Supply be pleased to state:

(a) whether a large consignment of
road rollers manufactured by M/s.
Agrind Fabrications Ltd. and ordered
by the Director-General Supplies and
Disposals, from M/s. United Provin-
ces Commercial Corporation Ltd.,
Calcutta, has not been delivered in
time or as per specifications;

(b) if so, the total value of the
order;

(c) whether any part of it was paid
as advance; and

(d) the action, if any, taken against
the defaulting firm?

Mr. Speaker: The hon. Minister.

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The Minister of Works, Housing
and Supply (Shri Jaganatha Rao):
May I make one submission?

Shri Buta Singh: On a point of
order...

Mr. Speaker: How can a point of
order arise in the beginning itself?
The hon. Minister is on his legs.

Shri Buta Singh: This question re-
lates to...

Mr. Speaker: I know that. I have
called the hon. Minister now.

Shri Buta Singh: This question can-
not be answered now...

Mr. Speaker: I know that. Let the
hon. Member please sit down. He can-
not begin this kind of point of order
every day.

Shri Jaganatha Rao: May I make
a submission?

Shri M. R. Masani: I hope you will
give me a chance to make an obser-
vation on this.

Mr. Speaker: I have called the hon.
Minister now. After that, I shall call
him.

Shri Jaganatha Rao: May I make a
submission with your permission?
This matter is under examination by
the PAC. I had intimated to the Lok
Sabha Secretariat that the matter was
being examined by the PAC. There-
fore, if you would permit me, I shall
answer. Otherwise, under rule 41,
this question cannot be answered here
now...

Shri M. R. Masani: There is a rule
of the House that the matter which
is under discussion by one of the
financial committee should not be the
subject-matter of a question here. This
matter is at present actively before

the PAC, and in fact, we are drafting our report, and the report will be available before the end of the session. I would, therefore, suggest that this question may not be taken up now.

Mr. Speaker: Next question.

श्री मधु लिमये : अध्यक्ष महोदय, मैं सहमत हूँ...

Mr. Speaker: There can be no discussion on it now.

Next question.

श्री मधु लिमये : मेरी विनती सुनिये । 3 अगस्त को इस को रखा जाय वरना यह खत्म हो रहा है ।

Mr. Speaker: No. Let me see.

श्री मधु लिमये : आप मेरी बात सुनिये । मैं अभी नहीं पूछ रहा हूँ बल्कि मैं कह रहा हूँ कि 3 अगस्त को इस को रखा जाय पब्लिक एकाउंट्स कमेटी की रपट आने के बाद । वरना यह तो खत्म हो जायेगा ।

Mr. Speaker: I am not promising anything now.

Conditions of Service of Scavengers

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*1112. **Shri Madhu Limaye:**

Shri S. M. Banerjee:

Shri George Fernandes:

Dr. Ram Manohar Lohia:

Will the Minister of Social Welfare be pleased to state:

(a) whether Government have offered any assistance to the States and Municipalities and other local authorities who agree to improve the pay-scales of scavengers;

(b) whether Government have advised the State Government to discontinue the practice of carrying of the night soil in baskets and replace it by handcarts, bullock carts or power-driven vehicles; and

(c) if so, the response of the State Governments thereto?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) No.

(b) Yes.

(c) The response has been generally satisfactory.

श्री मधु लिमये : अध्यक्ष महोदय, मंत्री महोदय ने मेरे प्रश्न के जवाब में कहा है कि राज्यों के द्वारा जो प्रतिक्रिया व्यक्त की गई है वह संतोषजनक है । क्या मंत्री महोदय मन्ना पटल पर विवरण रखेंगे या जबानी बतलायेंगे कि विभिन्न राज्यों ने उस के बारे में क्या कार्यवाही करने का अभिवचन आप को दिया है ?

Shrimati Phulrenu Guha: If the hon. Member wants, I can give the information State-wise.

Andhra Pradesh: The expenditure during the Third Plan period exceeded even the allocation, thus indicating that the schemes have made a good progress in the State.

Assam: The entire Third Plan provision of Rs. 1 lakh for the State for the scheme of eradication of the practice of carrying night soil as headloads has been utilised.

Bihar: The entire Third Plan provision of Rs. 11.08 lakhs was expected to be utilised on the supply of 1240 wheel-barrows.

Gujarat: They have supplied 6513 wheel-barrows.

Kerala: The State Government have reported that the practice of carrying night soil as headloads has been abandoned.

Madhya Pradesh: In some of the municipalities they have already eliminated the practice of carrying night soil as headloads, of course, not in all